NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: **SHRI P. MOHAN RAJ, HON'BLE MEMBER (JUDICIAL)**
SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)

PETITION No./IA No.	CP(IBC)/49/KOB/2022
SECTION	7(4) IBC
NAME OF PARTIES	KELLER GROUND ENGINEERING INDIA PVT LTD V/S DRAGONSTONE REALTY PVT LTD.
PETITIONERS ADVOCATE/ PROFESSIONAL	PHILIP & JINAN ASSOCIATES.
RESPONDENTS ADVOCATE/ PROFESSIONAL	SUNIL N, AISWARYA T.

Office Notes **Video Conference** **01 Feb 2023**

ORDER

Learned counsel Ms Shivani Khandekar appears on behalf of the Petitioner/Financial Creditor. Respondent Corporate Debtor is represented by learned counsel Mr Sunil N.

On 19.01.2022 this matter was adjourned for reporting settlement on the next date of hearing. It was clearly mentioned that if no settlement is reported, the matter shall be taken up for hearing on merits.

The learned counsel appearing for the petitioner submits that the matter has been amicably settled out of court. However, the respondents have proposed to extend the maturity date of the Non-Convertible Debentures up to 15.03.2023. As such the learned counsel seeks time to report the settlement after 15.03.2023 and file the required withdrawal memo. It is noted that no documents have been produced regarding extension of the tenure of the NCDs.

In consideration of the submissions of the learned counsel for the petitioner, matter adjourned to 22.03.2023 for reporting settlement.

Sd /-

Satya Ranjan Prasad
Member (Technical)

Sd /-

P. Mohan Raj
Member (Judicial)